

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 30th day of October Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/1460/2018

T. Mani,
S/o. Tambu,
R/o. No.2/80, Dr. Ambedkar Nagar,
Pagasali Post,
Thiruthani Taluk,
Thiruvellore District- 631 210.Applicant

(By Advocate : Mr. S.Shinu)

VS.

1. Union of India Rep. by
The General Manager,
Southern Railway,
Park Town,
Chennai- 600 003;
2. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway, Park Town,
Chennai- 600 003;
3. The Divisional Finance Manager,
O/o. the Divisional Railway Manager,
Southern Railway,
Park Town,
Chennai- 600 003.

... ..Respondents

(By Advocate: Mr. P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This OA is filed by the applicant seeking the following relief:-

“to call for the entire records relating to the service of the applicant with the PPO No.0602249853 and service certificate from the respondents and direct them to revise the pension of the applicant taking into account the total period of service spend on Temporary capacity followed by regularization and eventually appointed substantially as a permanent employee in the Southern Railway and 50% of the period of service spend on Casual Labour as qualifying service of the applicant for the purpose of Pension and other attendant benefits.”

2. It is alleged that the applicant is entitled to a revision of his terminal benefits taking into account the full period of his temporary service and 50% of the period spent as casual labour as qualifying service. He made Annexure A/4 representation dated 11.03.2017 in this regard, which had not been considered by the competent authority. Accordingly, learned counsel for the respondents would submit that the applicant would be satisfied if the competent authority is directed to consider the representation and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr. P. Srinivasan, Ld. Standing counsel who takes notice for the respondents has no objection to the above prayer.

4. Keeping in view of the limited relief sought by the applicant and without going into the substantive merit of the case, we deem it appropriate to direct the competent authority to consider Annexure-A/4 representation of the applicant dated 11.03.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. The OA is disposed of in the above terms. No costs.

(P. MADHAVAN)
MEMBER(J)

(R. RAMANUJAM)
MEMBER(A)